

ter also urged the members of the coordination committee of the Babri Masjid movement to postpone the contemplated march to Ayodhya on 14th October, 1988, and assured that the Government would try to have an out of court settlement on the Ram Janmabhoomi/Babri Masjid issue and failing which the legal process will be got expedited. Consequent to this assurance of the Government the coordination committee of the Babri Masjid called off its proposed march to Ayodhya.

Material support in terms of para-military forces and equipment is provided to the State Governments as and when occasion arises or demands are made to ensure them to effectively manage and control the riot situation on the ground. Further, the Central Government has circulated a set of guidelines to the State Governments to help them manage communal violence and restore as well as re-inforce communal harmony. Amongst these are the guidelines for preventing and controlling communal violence, the guidelines for processions and guidelines for relief and rehabilitation measures.

Apart from the above, from time to time, the National Integration Council has been deliberating on the long term measures of evolving a secular society. The report of the Standing Committee of the National Integration Council has been commended to the State Governments.

Lessons have been drawn from the recent riots e.g. the Meerut and based upon this experience a fresh set of guidelines was circulated to the State Governments on 26th February, 1988.

In view of the happenings in Punjab and other parts of the country, the question of prevention of misuse of religious institutions for political and illegal purposes as also in the context of separation of religion from politics, the need was felt to check this misuse immediately and accordingly the Religious Institutions (Prevention of Misuse) Ordinance, 1988 was promulgated on 26th May, 1988. Subsequently, a Bill to replace this Ordinance was introduced in the Mon-

soon Session of Parliament which was enacted on 2nd September, 1988.

[English]

Improvement of Heritage Sites

*157. SHRI BALASAHEB VIKHE PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to refer to the reply given on 1 September, 1988 to Unstarred question No. 4710 regarding "improvement of heritage sites" and state:

(a) whether the draft proposal to landscape Sarnath has since been submitted to Government;

(b) if so, the details thereof; and

(c) the time by which the proposed work is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) and (c). Do not arise.

Inclusion of Certain Castes of Orissa in Scheduled Caste List

*158. SHRI ANADI CHARAN DAS: Will the Minister of WELFARE be pleased to state:

(a) whether Government of Orissa are seeking permission from Union Government to issue caste certificates in favour of Pana-Bainshab, Kandara Bainshab, Gokha Bainshab, Hadi Bainshab, Dhaba or Dhaba-Bainshaba, Bouri Bainshaba etc. as these castes are synonymous to Pana, Kandara, Gokha, Hadi, Dhaba, Bouri castes which are in the Scheduled Castes list; and

(b) the steps taken by Union Government or propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): (a) and (b). A request has been received from the Government of Orissa to modify the existing list of Sched-